COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 128 OF 2016

Dated: 11th August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

In the matter of:

GAIL (India) Ltd.

...Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory Board ... Respondent(s)

Counsel for the Appellant(s) Mr. Ajit Pudussery :

Mr. Ajeet Singh Verma

Counsel for the Respondent(s) : Mr. Rahul Sagar Sahay

Mr. Sumit Kishore

ORDER

Learned counsel for the appellant shall obtain instructions from his client regarding the Central Government authorization letter and furnish a copy thereof to the counsel for the respondent/Board.

List the matter on 15.09.2017.

(B.N. Talukdar) Technical Member (P&NG) (Justice Ranjana P. Desai) Chairperson

Ts/Vg